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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 14826/2022 & CM APPL. 45573/2022

RAJEEV SURI ..... Petitioner

Through: Mr. Shikhil Suri, Ms. Madhu Suri,

Ms. Vidushi Jain, Ms. Vidhi Kapoor and Ms. Wamika Chadha, Advocates.

versus

MUNICIPAL CORPORATION OF DELHI (MCD) & ORS.

..... Respondents

Through: Mr. Tushar Sannu, Advocate for R-1.

Ms. Shahana Farah and Ms. Sanna

Harta, Advocates for R-DDA.

**CORAM:** 

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

**%** 14.08.2023

- 1. The counter-affidavit filed by Respondent No. 3-Delhi Development Authority (DDA) and status report filed Respondent No. 2- Municipal Corporation of Delhi (MCD) are on record. However, the same appear to be perfunctory in nature.
- 2. In view of the above, DDA and MCD are directed to file a detailed and exhaustive reply/ status report in respect of all the grounds raised in the present petition, positively within four weeks from today.





3. Re-notify on 22<sup>nd</sup> September, 2023.

## SATISH CHANDRA SHARMA, CJ

SANJEEV NARULA, J

**AUGUST 14, 2023** *d.negi*